

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

Regn. No. OA 385 of 1988

Decided on 22.9.1988

Shri Bijendra Pal

....

Applicant

Vs.

1. Union of India through  
the Secretary, Ministry of  
Health & Family Welfare  
(Department of Health),  
Nirman Bhavan, New Delhi.

2. The Director General,  
Directorate General of Health Services,  
Nirman Bhavan, New Delhi.

3. The Director, Food Research and  
Standardisation Laboratory,  
Navyug Maarket, Ghaziabad...

Respondents

PRESENT

Mrs. C.M. Chopra

Advocate for the applicant.

Shri N.S. Mehta

Sr. Standing Counsel for the respondents.

CORAM

Hon'ble Shri B.C. Mathur, Vice-Chairman.

This case is exactly on the same lines as the application of Mrs. Vipin Gujral in OA-381 of 1988 where orders have been passed today allowing the application. The only difference between the two cases is that while Mrs. Gujral was appointed on 13.1.1986, the applicant in this case was appointed on 1.4.1986, but that does not make any difference because, as in the case of Mrs. Vipin Gujral, the applicant has been appointed after 1.1.1986 when the revised scale of pay became applicable. As ordered in the case of Mrs. Vipin Gujral, the application is allowed and the respondents are directed to revise the applicant's salary in the revised scale giving advantage of two increments, fixing his initial salary at Rs. 1760.00 and the revised salary, including the arrears, should be paid to the applicant within a period of three months.

*B.C. Mathur*  
22.9.88  
(B.C. Mathur)

Vice-Chairman